

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.72 of 2020**

**IN THE MATTER OF:**

**Pratibha Devchand Shah**

**...Appellant**

**Versus**

**Good Value Financial Services Pvt. Ltd.**

**...Respondent**

**For Appellant:**

**Shri Arun Kathpalia, Sr. Advocate with Shri  
Pranaya Goyal, Shri Abhishek Sharma and Shri  
Dharav Shah, Advocates**

**For Respondent:**

**Shri Paresh Lal, Shri Dhruv Rana and Shri Amey  
Mirajkar, Advocates**

**ORDER**

**07.02.2020** Respondent has not filed Reply. Respondent may file Reply to the main Appeal and also to the question of maintainability raised, within two weeks. Rejoinder, if any, may be filed within a week thereafter.

List the Appeal 'for admission (after Notice)' on 5<sup>th</sup> March, 2020.

[Justice A.I.S. Cheema]  
Member (Judicial)

(Justice A.B. Singh)  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

*/rs/gc*